

- (10) Shrimati T. Lakshmikanthamma
- (11) Shri Priya Manjan Das Munsi
- (12) Shri Krishna Chandra Pant
- (13) Shri Anantao Patil
- (14) Shri Banamali Patnaik
- (15) Shri S. Radhakrishnan
- (16) Shri Gargishankar Ramkrishna
- (17) Shri P. Ankineedu Prasada Rao
- (18) Shri M. Sanyanarayan Rao
- (19) Shri Vayalar Ravi
- (20) Shri Ebrahim Sulaiman Sait
- (21) Shri Erasmo de Sequeira
- (22) Shri Shamshu Nath
- (23) Shri Naval Kishore Sharma
- (24) Shri Shiva Chandika
- (25) Shri Kedar Nath Singh
- (26) Shri Mukhtiar Singh
- (27) Shri Tomb Singh
- (28) Shri Tayyab Hussain
- (29) Shri H. D. Gulsidas
- (30) Shri G. Vignanathan

The above motion was adopted by Lok Sabha at its sitting held on Friday, the 2nd April, 1971.

**PROCLAMATION ISSUED BY THE
PRESIDENT UNDER ARTICLE 356 IN
RESPECT OF THE STATE OF ORISSA**

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND IN
THE DEPARTMENT OF PERSONNEL
(SHRI RAM NIVAS MIRDHA) :** Sir, I beg
to lay on the Table under clause (3) of article
356 of the Constitution, a copy (in English and
Hindi) of the Proclamation (G. S. R. No. 495)
issued by the President on April 3, 1971,
revoking the Proclamation issued on March 23,
1971, under the said article, in relation to the
State of Orissa.

**RE ANSWER TO A SUPPLEMENTARY
TO STARRED QUESTION NO. 32
ANSWERED DURING QUESTION HOUR**

CLEARANCE OF APPLICATIONS FOR INDUSTRIAL LICENCES OF BIG BUSINESS HOUSES

THE MINISTER OF INDUSTRIAL
DEVELOPMENT (SHRI MOINUL HAQUE)

CHOUHURY) : Sir, I apologise for having made a mistake while replying to supplementaries on Q. No. 32. It was because I could not follow the language of Mr. Rajnarain. He asked whether after the dissolution of the Lok Sabha and before the elections any new licences were issued. I thought he was referring to letters of intent and I answered as no, but if it refers to licences then in four cases new licences were issued.

श्री राजनारायण (उत्तर प्रदेश) : किन
किन को ?

SHRI MOINUL HAQUE CHOU-
DHURY : I am giving the names...

श्री राजनारायण : इस पर सप्लीमेंट्री सवाल हो सकते हैं ?

श्री उपसभापति : नहीं जी, यह तो करेक्शन है ।

SHRI MOINUL HAQUE CHOU-
DHURY : The names are : (1) Tata-Merlin
and Gevin Ltd., Bombay, (2) Delhi cloth and
General Mills Ltd., (3) J. K. Industry (Private)
Ltd. and (4) Chemicals and Fibres of India
Ltd., Calcutta.

MR. DEPUTY CHAIRMAN : Mr. Yadav.

श्री राजनारायण : श्रीमन्, आन ए
प्व्वाइंट आफ आर्डर । हमारा प्व्वाइन्ट आफ
आर्डर यह है कि अगर यही रिप्लाय, जो मंत्री
जी ने अभी उत्तर के करेक्शन के रूप में बताया,
उस समय किये होते तो उस पर पूरक प्रश्न
पूछे जा सकते थे । अब आप पूरक प्रश्न
अलाऊ नहीं कर रहे हैं । इसलिए मैं आपसे
निवेदन करूंगा कि इस पूरे प्रश्न पर अब आप
आध घंटे की बहस की अनुमति दें ।

श्री उपसभापति : आप नोटिस दीजिये,
फिर देखा जायगा ।

DR. K. MATHEW KURIAN (Kerala):
Vital information is being smuggled into it.